CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI

REGIONAL BENCH - COURT NO. 02

Excise Miscellaneous Application (COD) No. 85500 of 2019
(on behalf of Appellant)
in
Excise Appeal No. 86225 of 2019

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/138/18-19 dated 02.07.2018 passed by Commissioner of GST & Central Excise, Nashik)

M/s. Marathwada Packaging Pvt. Ltd. ....**Appellant**
Plot No. E-67, MIDC,
Waluj, Aurangabad

VERSUS

Commissioner of Central Excise & Service Tax, Aurangabad .....**Respondent**
N-5, Town Centre,
CIDCO,
Aurangabad-431030

Appearance:

None for the Appellant
Shri Sanjay Hasija, Authorized Representative for the Respondent

CORAM:
HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85998/2021

Date of Hearing: 24.02.2021
Date of Decision: 24.02.2021

Per: S.K. MOHANTY

The applicant/appellant has filed this miscellaneous application, seeking for condonation of delay of 161 days in filing the appeal before the Tribunal. The reason of delay explained in the miscellaneous application seems reasonable and accordingly, the delay in filing of appeal is condoned.

2. On perusal of the case records, I find that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution)

Scheme, 2019 and to that effect, has also obtained SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly, dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K.Mohanty)
Member (Judicial)

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